

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20049/2013

(Arising out of impugned final judgment and order dated 01/05/2013  
in RP No. 1506/2012 passed by the National Consumers Disputes  
Redressal Commission, New Delhi)

INDU BALA SATIJA

Petitioner(s)

VERSUS

HARYANA URBAN DEV. AUTH.

Respondent(s)

(With appln.(s) for application for adjourment and permission to  
file additional documents and interim relief and office report)

Date : 15/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr. Venkita Subramoniam T. R., Adv.

For Respondent(s)

Mr. Narender Hooda, Sr. Adv.  
Ms. Bano Deswal, Adv.  
Mr. Tushar Roy, Adv.  
Mr. Kamal Mohan Gupta, Adv.UPON hearing the counsel the Court made the following  
O R D E RAt the request of learned counsel for the  
petitioner, post the matter on 21.01.2015 for  
direction.(VINOD KR. JHA)  
COURT MASTER(JASWINDER KAUR)  
COURT MASTER